

MONEY-LENDING SYSTEM IN TRIPURA

554. **Shri Dasaratha Deb:** Will the Minister of **States** be pleased to state:

(a) whether it is a fact that peasants in Tripura have to borrow money at high rates of interest from professional money-lenders; and

(b) if so, what measures Government propose to take for bringing down the rate of interest?

The **Minister of Home Affairs and States (Dr. Kalyan)**: (a) and (b). The existing legislation in Tripura does not permit money-lenders to demand total interest exceeding the principal. As however there is scope for creditors taking fresh deeds showing interest and principal as principal, the extension to Tripura of Part A State legislation on the subject is being examined.

LAWRENCE SCHOOLS AT LOVEDALE AND SANAWAR

555. **Shri N. M. Jangam:** Will the Minister of **Education** be pleased to state:

(a) the Agency for auditing the accounts of the Lawrence Schools at Lovedale and Sanawar before and after the management of the Schools was handed over to the Boards of Administration;

(b) whether the audit reports are published;

(c) whether any of the powers of administration have been delegated to the Headmasters of the Schools; and

(d) if so, what are they?

The **Minister of Education and Natural Resources and Scientific Research (Manjana Asad)**: (a) to (d). A statement is laid on the Table of the House. [See Appendix V, annexure No. 52.]

LAWRENCE SCHOOLS AT LOVEDALE AND SANAWAR

556. **Shri N. M. Jangam:** Will the Minister of **Education** be pleased to state:

(a) whether the Lawrence Schools at Lovedale and Sanawar have any endowed property;

(b) if so, its nature and extent;

(c) the terms of the endowment;

(d) the nature of concessions allowed to 'entitled children' in the Schools; and

(e) the number of entitled children at Lovedale and Sanawar?

The **Minister of Education and Natural Resources and Scientific Research (Manjana Asad)**: (a) to (e). A statement is laid on the Table of the House. [See Appendix V, annexure No. 53.]

GRANTS-IN-AID FOR SCHEDULED CASTES AND TRIBES

557. **Shri Bheekha Bhai:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether separate accounts are maintained by State Governments of grants-in-aid received under Article 275 of the Constitution;

(b) whether accounts of all the Central Grants-in-aid are maintained by States separately or otherwise; and

(c) whether the accounts are audited by State or Central Audit Officers?

The **Deputy Minister of Home Affairs (Shri Datar)**: (a) and (b). Government have no definite information in the matter.

(c) By the Accountant General of the State concerned, who is under the administrative control of the Comptroller and Auditor General

GENERAL ELECTIONS

558. **Pandit Thakur Das Bhargava:** Will the Minister of **Law** be pleased to state:

(a) the number of candidates nominated at the last general elections in the entire Union:

(i) for the House of the People;

(ii) for the Council of States;

(iii) for the State Assemblies; and

(iv) for State Councils (separately);

(b) the number of duly nominated candidates for these Houses separately; and

(c) the number of candidates who withdrew their candidature?

The Minister of Law and Minority Affairs (Shri Biswas): (a) to (c). The information is given below:

	(a) No. of candi- dates nomin- ated	(b) No. of duly nomin- ated candi- dates	(c) No. of candi- dates who withdrew their candi- dature
(1) House of the People	2834	1874	827
(2) Council of States	345	282	57
(3) State Legislative Assemblies	23281	15366	6510
(4) State Legislative Councils	1041	810	196

GENERAL ELECTIONS

559. Pandit Thakur Das Bhargava: Will the Minister of Law be pleased to state:

(a) the number of candidates whose nominations were rejected on any grounds whatsoever in the last General Elections;

(b) the number of candidates whose nominations were rejected on technical grounds;

(c) the number of candidates whose nominations were rejected as they were not qualified; and

(d) the number of candidates whose nominations were rejected as they were disqualified stating separately:

(i) the number of disqualified for disloyalty to the State, or

(ii) under various clauses of Section 7 of the Representation of the People Act, 1951, (separately)?

The Minister of Law and Minority Affairs (Shri Biswas): (a) The information is given below:

1. House of the People 133.
2. Council of States 6.
3. State Legislative Assemblies 1405.
4. State Legislative Councils 35.

(b) to (d). The information is not available.

ELECTION PETITIONS

560. Pandit Thakur Das Bhargava: Will the Minister of Law be pleased to state:

(a) how many of the election petitions filed in respect of the last general elections have been successful;

(b) in how many of them objections to wrong nominations have been taken; and

(c) how many out of these have been successful on the basis of wrong rejections or acceptance of nominations?

The Minister of Law and Minority Affairs (Shri Biswas): (a) 124.

(b) 193 out of 314 petitions referred to the Tribunals.

(c) 86.

EXPENDITURE ON ELECTION PETITIONS

561. Pandit Thakur Das Bhargava: Will the Minister of Law be pleased to state what was the cost involved in deciding election petitions based on the objection of wrong rejections or acceptance of nominations?

The Minister of Law and Minority Affairs (Shri Biswas): Information is not available as no account is maintained on the basis of each petition.

BYE-ELECTIONS

562. Pandit Thakur Das Bhargava: Will the Minister of Law be pleased to state how many bye-elections to Parliament and State Legislatures